

(b) Has any action been taken against the said Officer or Officers for this wrongful levy of penalty?

(c) What are the cases in which penalty has been levied by the Superintending Engineer, Rehabilitation Circle in the years 1951-52 and 1952-53?

(d) Were the sites made available to the Contractors in all these cases stated in part (c) above at one time or at different times?

(e) If at different times, will Government review all these cases?

(f) Has any circular been issued by the Ministry giving instructions in which cases the C.P.W.D. officers can levy penalty for delay in the execution of works?

(g) What are the cases of the Rehabilitation Circle that required extension of time in the year 1952-53?

(h) Has extension of time been given in all these cases stated in part (g) above or some penalty has been levied?

(i) If penalty has been levied, are Government prepared to review these cases?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):
(a) Yes.

(b) Whether any action has to be taken is under consideration.

(c) A list of such cases is appended. (List I). [Placed in Library. See No. S-26/53.]

(d) Necessary information in this behalf is contained in Column-4 of List I (appended).

(e) Yes; if it is established that such a review is necessary.

(f) No.

(g) A list of such cases is appended. (List II). [Placed in Library. See No. S-26/53.]

(h) The required information in this behalf in respect of each case is given in List II (appended).

(i) Yes; if it is established that such a review is necessary.

IMPORT OF FOREIGN FILMS

708. Shri H. N. Mukerjee: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of foreign films, specified according to the country of

origin, imported for exhibition in India from 1948 to 1952; and

(b) the share of the United States of America in the total import?

The Minister of Commerce (Shri Karmarkar): (a) A statement is laid on the Table of the House. [See Appendix VI, annexure No. 56.]

Information in terms of number of films imported is not available. Statistics are maintained in terms of length of exposed film imported.

(b) The percentage share of the U.S.A. in the total imports is as follows:—

| | |
|---------|--------------|
| 1948-49 | 55 per cent. |
| 1949-50 | 41 per cent. |
| 1950-51 | 34 per cent. |
| 1951-52 | 51 per cent. |

PURCHASE OF PLANT AND MACHINERY BY DAMODAR VALLEY CORPORATION

709. Shri H. N. Mukerjee: Will the Minister of Irrigation and Power be pleased to state:

(a) the total amount, in rupees, of the plant and machinery purchased, or about to be purchased for the Damodar Valley Corporation, inclusive of the Bokaro Thermal Plant; and

(b) the country or countries from which such purchase has been made or is in contemplation?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The total amount in rupees of the plant and machinery purchased and on order, inclusive of the Bokaro Thermal Plant, is Rs. 2066:38 lakhs.

(b) U.S.A., U.K., Germany, Sweden, France, Italy, Australia, Japan, Canada, Switzerland and India.

LIGHT AND FANS TO QUARTERS OF CLASS IV SERVANTS

710. Shri Kelappan: Will the Minister of Works, Housing and Supply be pleased to state whether Government have any scheme to supply electric light and fans to the quarters of peons and other low paid Government servants?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): There is a scheme to supply electric light but not fans in these quarters.

TOFFEE AND CHOCOLATE (PRICES)

711. Shri Lakshman Singh Charak:
(a) Will the Minister of Commerce